

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 30th day of September, 2004.

Original Application No. 1034 of 1998.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mrs. Roli Srivastava, Member- A.

Phool Chandra S/o Sri Ram Niwas  
R/o Vill. Rampur Kotwa, P.O. Rampur.  
Distt. Pratapgarh.

.....Applicant

Counsel for the applicant :- Sri Satish Dwivedi

V E R S U S

1. Union of India through the Secretary,  
M/o Communication, Govt. of India, New Delhi.
2. The Senior Superintendent of Post Offices,  
Allahabad Division, Allahabad.
3. The Sub-Divisional Inspector, Post Offices,  
Northern Sub Division, Allahabad 211013.
4. Sri O.B. Singh, Sub Divisional Inspector,  
Northern Sub Division, Allahabad.
5. Sri Bhimsen Yadav S/o Sri Shambhu Nath Yadav,  
R/o Avtarpur, Post Office- Umari Kotla,  
Bhadari, Pratapgarh.

.....Respondents

Counsel for the respondents :- Sri S.C. Mishra  
Sri A.B.L. Srivastava

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

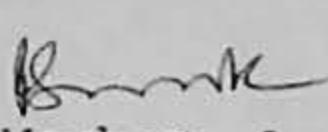
The relief claimed herein is that the appointment of 5th respondent on the post of EDDA-cum-EDMC in Branch Post Office, Rampur Kotwa, Northern Sub Division, Allahabad be declared illegal and quashed and respondent Nos. 1 to 4 be directed to hold fresh selection for appointment to the post

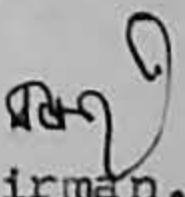
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in question.

2. In CA, it has been stated that the Employment Exchange was requested to sponsor minimum of three names who fulfilled the requisite qualification for appointment to the post of EDDA/EDMC. It appears that five candidates were sponsored all of whom were required to submit their application on prescribed proforma by the given date. It is submitted that only two applications one from Sri Shamim Ahmad Siddiqui and another from Rama Shankar were received in which the application of Sri Rama Shankar was found incomplete. Therefore, the notification was treated as cancelled and again fresh open notification was issued on 22.06.1998 inviting applications for the post in question. Pursuant to the open advertisement 12 candidates applied for the post of whom the 5th respondent was first in the merit list. In these facts and circumstances, we find no infirmity in the process of selection and appointment. Accordingly the O.A fails and is dismissed.

3. There will be no order as to costs.

  
Member-A.

  
Vice-Chairman.

/Anand/